

**Modernisation of Airports**

9972. SHRI BANWARI LAL PUROHIT:  
SHRI BALESHWAR YADAV:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any difference of opinion between the National Airports Authority and the Department of Electronics causing delay in the whole project aimed at the modernisation of airports in the country;

(b) if so, the main problem which is holding up the airport modernisation of project; and

(c) the steps Government propose to take to resolve the problem and ensure early modernisation of the major airports in the country?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

**Transportation of Coal**

9973. SHRI R.L.P VERMA:  
SHRI JANARDAN YADAV:

Will the Minister of ENERGY be pleased to state:

(a) whether the contract for the transportation of coal from Chitra Colliery of Eastern Coalfields (Coal India) to Banjmihari siding which was valid upto May, 1990 was cancelled and a new contract awarded at higher rates from October, 1989 resulting in heavy loss to the company;

(b) if so, the details thereof and the reasons therefor;

(c) the extent of loss suffered by the company on this account; and

(d) the action taken by Government in this regard?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Contracts were awarded to four parties in May, 1988 for a period of two years for transportation of coal from Chitra Colliery to Banjmihari siding at the rate of Rs. 57.70 per tonne with departmental pay loader loading Rs. 61.60 per tonne with contractors pay loader loading and Rs. 59.70 per tonnes with departmental manual labour loading. Subsequently, five more parties were awarded the contract in August 1988 at the same rate and on the same terms and conditions. Registration of contractors for transportation of coal against the open tender to registration was completed in August '89', and 23 registered contractors were advised to take up transportation of coal. Against this offer, three more parties took up the work at the same rate and on the same terms and conditions as before. Thus, a total of 12 parties were awarded the work of transport of coal from Chitra Colliery to Banjmihari siding.

Against an open tender floated on 28th August '89' letter of intent for three years was issued on 14.10.89 to the party M/s Rungta Projects Ltd. at the rate of Rs. 66/- per tonnes with departmental pay loaders loading. At the time of issue of this letter of intent, ten parties were operating out of the twelve parties awarded the work earlier. Of the ten parties, the work orders of six parties were cancelled. Four local parties were allowed to continue the work against the old tender simultaneously with M/s Rungta Projects Ltd. working against new tender.

A decision was taken in August '89 to augment the production of Chitra OC Mines and to provide for matching transportation in keeping with proposed increase of production, the above decision was taken by the company.

M/s Rungta Projects Limited worked from 25.10.89 to 13.3.90 at the rate of Rs. 66/- per tonne, i.e. at an increase in the rate, of Rs. 8.30 per tonnes and transported at an average of about 2100 tonnes power day causing additional expenditure of Rs. 17,430 per day. The total excess expenditure on the transport by this new party has been Rs. 20.36 lakhs.

(d) The work by M/s Rungta Projects Ltd. was terminated with effect from 14.3.90. A preliminary enquiry into the matter has been conducted by Vigilance Division of Coal India, and the matter is under examination.

#### **Power Supply to the States from Atomic Power Stations**

9974. SHRI KASHIRAM RANA: Will the Minister of ENERGY be pleased to state:

(a) whether Government have framed rules for supplying power to the State from Atomic Power Stations;

(b) if so, the details thereof;

(c) whether Kalpakkam Power Station supplies the entire power generated to Tamil Nadu;

(d) whether adequate supply of power from Kakrapar Atomic Power Station is proposed to be made to Gujarat; and

(e) if not, the reasons thereof?

THE MINISTER OF ENERGY AND

MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). At present, allocation of power from Atomic Power Station is being made as under:—

- i) 15% of the power is kept Unallocated at the disposal of the Centre to meet the urgent requirements of individual States in the Region from time to time;
- ii) 10% power is allocated to the 'Home State' in which the power station is located; and
- iii) The balance 75% power is distributed amongst the beneficiary States in the Region, including the 'Home State' in accordance with the energy consumed by, and the Central Plan Assistance to, the States during the last five years. The needs of the Union Territories are also met by appropriate allocation.

(c) Output of Kalpakkam Atomic Power Station is shared by all the constituents of the Southern Region including Tamil Nadu

(c) and (e). Allocation from Kakrapar Atomic Power Station to the beneficiary State including Gujarat has not been decided as yet.

[English]

#### **Proposal to Construct Barrage Across River Netravathi**

9975. SHRI H.C. SRIKANTIAH: Will the Minister of ENERGY be pleased to state:

(a) whether Karnataka Government had sent a proposal to construct a barrage across Netravathi river;

(b) if so, the details thereof;